

**HIGH COURT OF JAMMU AND KASHMIR**  
(Office of the Registrar General at Srinagar)

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To

Shri B.M.Sharma, (IPS),  
DIG/Director,  
Central Detective Training Institute,  
(BPR&D), Government of India, MHA  
CFIS Complex, Sector 36-A, Chandigarh.

No: 12810/GS

Dated: 06-07-2018

**Subject:-Submission of nominations for MHA's mandated short duration course on 'Investigation of Rape Cases'.**

Sir,

In continuation to this office communication No. 11219/GS dated 19.06.2018, I am to inform you that Hon'ble the Acting Chief Justice High Court of J&K has been pleased to exempt Sh. Sanjeev Gupta, Principal District & Sessions Judge, Kathua from attending the short duration course on Investigation of Rape Cases to be held from 09.07.2018 to 11.07.2018 and in his place Sh. Soba Ram Gandhi, Principal District & Sessions Judge, Reasi has been nominated to attend the said course.

You are requested to take the necessary follow up action in the matter.

With regards,

Yours faithfully,

(Sanjay Dhar)  
Registrar General

No: 12611-15/GS

Dated: 06-07-2018

**Copy of the above forwarded to:-**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar for information of his Lordship.

2. Director Chandigarh Judicial Academy with the request to direct the concerned to make the arrangements for stay of the nominated officer in the Chandigarh Judicial Academy during the period of his stay at Chandigarh.
3. Sh. Sanjeev Gupta, Principal District & Sessions Judge Kathua for information.
4. Sh. Soba Ram Gandhi, Principal District & Sessions Judge, Reasi for information and compliance.
5. CPC e-Courts High Court of J&K for uploading the same on the official website of the High Court.

Registrar General

6/7/18